

Use of Foreign Brand Names

1316. SHRI BAPU HARI CHAURE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have recently decided to allow the use of foreign-brand names of the goods manufactured by the domestic industry;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). Government has decided not to place any restriction on the use of brand names/trade marks, whether foreign or Indian owned, in India provided these do not violate any statute, rules or regulations in this country.

Agricultural Labour

1317. SHRI BAPU HARI CHAURE: Will the PRIME MINISTER be pleased to state:

(a) whether any census has been conducted regarding the number of people engaged in agriculture at present, State-wise;

(b) if so, whether there has been any fall or increase in the number of those working as agricultural labourers, as cultivators, land owners or share-croppers; and

(c) if so, the details thereof, state-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir.

(b) and (c). a Statement is enclosed.